

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 246 OF 2017**  
**AND**  
**APPEAL NO. 247 OF 2017**

**Dated : 31<sup>st</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matters of:**

**APPEAL NO. 246 OF 2017**

**Torrent Power Ltd. ...Appellant(s)**  
**Versus**  
**Gujarat Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Deepa Chawan  
Mr. Hardik Luthra  
Mr. Alok Shukla  
Mr. Chatan Bundiala

Counsel for the Respondent(s) : Mr. C. K. Rai  
Mr. Sachin Dubey  
Ms. Esha Mehrotra for R-1  
  
Mr. Jawad Tariq  
Mr. Ankit Swarup for R-2  
  
Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for R-11

**APPEAL NO. 247 OF 2017**

**Torrent Power Ltd. ...Appellant(s)**  
**Versus**  
**Gujarat Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Deepa Chawan

Mr. Hardik Luthra  
Mr. Alok Shukla  
Mr. Chatan Bundiala

Counsel for the Respondent(s) : Mr. C. K. Rai  
Mr. Sachin Dubey  
Ms. Esha Mehrotra for R-1  
  
Mr. Jawad Tariq  
Mr. Ankit Swarup for R-2

**ORDER**

Heard learned counsel for the parties. Arguments are concluded.

Parties are directed to place on record comprehensive written submissions, if any, within 10 days, i.e. on or before 10.08.2019 with advance copy to the other side.

List these matters for compliance on **21.08.2019**.

**(S.D. Dubey)**  
**Technical Member**  
*tpd/ss*

**(Justice Manjula Chellur)**  
**Chairperson**